

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF ADMINISTRATIVE REFORMS & PUBLIC GRIEVANCES)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2840**  
(TO BE ANSWERED ON 19.12.2024)

**REPLY TO THE LETTERS OF MEMBERS OF PARLIAMENT**

**2840. SHRI SHAKTISINH GOHIL:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether any guidelines have been issued to the Departments of Government on giving reply to the letters of Members of Parliament (MPs) and if so, the details thereof; and  
(b) the number of MPs letters received in Prime Minister's Office in year 2023 and the number of letters to which reply was given?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): Yes Sir. The Department of Administrative Reforms and Public Grievances in the Government of India has laid down the procedures and guidelines as contained in the Central Secretariat Manual of Office Procedure (CSMOP) for dealing with letters received from Members of Parliament (MPs) to Union Ministers and Ministries. The Department has reiterated the instructions contained in the CSMOP from time to time stressing on the need of following its provisions. Replies to MPs references are issued by Ministries/Departments including the Prime Minister's Office in accordance with the above guidelines.

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